

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 108

IA No.1346/ND/2021 IN IB-2691/(ND)/2019

IN THE MATTER OF:

Laxmi Steels

....Applicant

Vs.

Adjoin Built & Developers Pvt. Ltd.

....Respondent

Order under Section 9 of IBC

Order delivered on 06.07.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant
(IA 1346 of 2021)

:Mr. Animesh Rastogi, Adv.

ORDER

IA No. 1346/ND/2021:

Application filed by Operational Creditor seeking to change the name of IRP appointed by the Bench Mr. Aditya Kumar vide order dated 20th March 2020. Learned Counsel states that IRP has not come forward nor IRP has acted as IRP in this matter and due to lockdown, appropriate application could not be filed. Learned Counsel has suggested the name of Mr. Nitish Kumar Sinha to be appointed whose form-2 is also filed alongwith application. We failed to understand that how after 330 days of CIRP period prescribed under the Code, such kind of application can be entertained. Be that as it may, we refer this matter to IBBI to make appropriate enquiry with respect to IRP appointed by the Bench and take appropriate action as required against said IRP. Learned Counsel further states that IRP Mr. Aditya Kumar has also given consent/NOC to the present IRP for his being appointed as IRP. Application is disposed of with the direction to the IBBI to take appropriate steps.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**